

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 140
(CAA)-05(PB)/2019

IN THE MATTER OF:

Incredible Realcon Pvt. Ltd. and
IREO Pvt. Ltd.

.... Applicant/petitioner

Order under Section 230-232

Order delivered on 02.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner	Mr. Rajeev K. Goel & Mr. Kartikeya Goel, Advs.
For the RD	Mr. N.K. Singh, STA
For the OL	Ms. Swati Koshal, CP
For the ITD	Mr. Shubham Pandey, Adv. for Mr. Puneet Rai, Standing Counsel for Income Tax Department

ORDER

On behalf of Regional Director and Income Tax Department further time to file status report is sought. The needful shall be done within three weeks with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the counsel opposite.

List for arguments on 02.05.2019.

— *sd* —

(M.M.KUMAR)
PRESIDENT

— *sd* —

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)